

End Of the month	Amount (US \$ million)
January 2000	34,896
February 2000	35,903
March 2000	38,036
April 2000	37,896
May 2000	37,245
June 2000	36,730

(c) There has been some decline in foreign exchange reserves since April 2000, as would be seen from the table above.

(d) The movements in foreign exchange reserves reflect the net outcome of India's international transactions on the current and capital accounts. They also reflect, *inter alia*, efforts to ensure orderly conditions in the foreign exchange market.

(e) The current level of foreign exchange reserves is considered adequate, judged from our need for essential imports and debt service payments liability. The foreign exchange reserves position is, however, constantly monitored and measures are taken, as and when necessary to increase exports, contain growth of imports, sustain the buoyancy in invisible receipts and encourage non-debt creating capital flow, especially foreign direct investments with a view to improving the situation.

Outstanding Dues Against Amitabh Bachan and ABCL

215. DR. DASARI NARAYANA RAO:

DR. Y. LAKSHMI PRASAD:

Will the Minister of FINANCE be pleased to state:

whether a number of income tax cases are pending against the film actor Amitabh Bachan and his ABCL Company;

if so, the details of outstanding dues against him and his company; and

the action taken to attach his properties to recover the dues?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAY KUMAR): (a) Yes, Sir. Both in the case of Shri Amitabh and M/s. ABCL, assessments have been completed upto Assessment year

1997-98. Returns have been filed for Assessment Year 1998-99 & 1999-2000.

(b) The details of outstanding dues are as under:—

- | | |
|---------------------|------------------|
| (i) Amitabh Bachhan | Rs. 13.25 crores |
| (ii) M/s ABCL | Rs. 18.18 crores |

(c) Action taken to recover the tax dues are as under:—

Amitabh Bachhan

(i) His bank accounts have been attached;

(ii) His petition for stay of recovery of demand has been rejected;

(iii) His immovable property in the form of a bungalow in Mumbai has been attached along with IDBI bonds worth Rs. 25 lakhs and 25 thousand shares of IPCA Lab.-Ltd.

(iv) As result, the Assessee has paid Rs. 15 lakhs since February, 2000 including the entire demand of Rs. 3,98,851/- for Assessment Year 1995-96. He has been allowed to pay the balance amounts through instalments of Rs. 2.5 lakhs per month.

M/s. ABCL

The Company does not own any immovable property or any liquid assets from which the tax dues can be recovered. The Assessee's petition has been admitted by BEFR and it has been declared a sick Company.

NABARD Loans to Bihar

†216. SHRI VIJAY SINGH YADAV: Will the Minister of FINANCE be pleased to state:

whether it is a fact that loans sanctioned by "NABARD" for Bihar are either negligible or lower than those for other States;

if so, the reasons therefor; and

if not, the State-wise details of loans sanctioned by "NABARD"?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAY KUMAR): (a) and (b) As reported by the National Bank for Agriculture and Rural Development (NABARD), the details of short-term and

† Original notice of the question was received in Hindi